CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

O. A. No.60/1426/2017 Date of decision: 27.02.2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

HON'BLE MRS. P. GOPINATH, MEMBER (A).

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1. Ms. Vandana Gupta daughter of Late Sh. Gian Chand Gupta, age 36 years, working as Instructor (Finance Executive) at Government Industrial Training Institute for Women, Sector:11-C, Chandigarh (resident of House No.22, Guru Gobind Singh Nagar, new Bauli Saab Gurudwara, Dhakoli, Zirakpur).

2. Ms. Alipa daughter of Sh. Bansi Dhar age 30 years, working as Instructor, Stenographer and Secretarial Assistant (Hindi) at Government Industrial Training Institute for Women, Sector:11-C, Chandigarh (resident of Y.W.C.A. Working Women Hostel, opposite Community Centre, Sector:11-B, Chandigarh).

... APPLICANT

VERSUS

- 1. Union Territory, Chandigarh through its Home Secretary-cum-Secretary, Technical Education, Sector-9, U.T. Secretariat, Chandigarh.
- 2. The Director, Technical Education, Union Territory, Chandigarh, Sector-12, Chandigarh.
- 3. The Principal, Government Industrial Training Institute for Women, Sector:11-C, Chandigarh.

... RESPONDENTS

PRESENT: Sh. D.R. Sharma, counsel for the applicants.

Sh. Arvind Moudgil, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

- 1. Heard learned counsel for the parties.
- 2. Sh. Arvind Moudgil appearing on behalf of the respondents suffer a statement at the Bar that respondents are not replacing services of

the applicants by another set of contractual employees. He also argued that apprehension shown by learned counsel for the applicant that there shall be break in service is premature as that situation has not arisen till date. Therefore, he submitted that qua other prayer this petition may be kept pending otherwise it can be disposed of being premature.

3. In view of the above, present O.A. is disposed of at this stage.

(P. GOPINATH) MEMBER (A) Date: 27.02.2018 Place: Chandigarh. KR'